

(b) Only one case out of those given above has been decided so far and this case resulted in conviction.

(c) 236.

Theft of Ammunition from DAP Armoury

1536. SHRI B. SATYANARAYAN REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that more than 1000 rounds of nine millimeter ammunition and a large number of 303 bullets, detonators and Stengun parts have been reported missing from the Armoury of the First Battalion of Delhi Armed Police (DAP); and

(b) if so, what are the details in this regard and what action have been taken against the persons responsible therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM):

(a) A news-item to this effect had appeared in the Times of India, New Delhi dated the 17th April, 1988 Physical verification of the stock of Arms and Ammunition has since been conducted. No shortage or discrepancies with the stock register have been found.

(b) Does not arise.

Cases filed by the Employees of State Bank of India

1537. SHRI VISHWASRAO RAMRAO PATIL: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a number of employees have filed their cases against the Management of Chandni Chowk, Delhi Branch of State Bank of India with the office of Assistant Labour Commissioner, Delhi in connection with their transfer orders;

(b) whether it is also a fact that no stay has been granted to any of these cases filed on 4th June, 1985 and 10th June, 1985;

(c) whether it is a fact that these employees are in utter poverty because of non-payment of salary to them till date;

(d) if so, what are the details thereto; and

(e) what steps are being taken to make payment to these employees?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALÉIRO):

(a) No, Sir.

(b) to (c) Do not arise.

Raids conducted by the Income Tax authorities

1538. SHRI M.S. GURUPADASWAMY: Will the Minister of FINANCE be pleased to state:

(a) what are the details of the raids indicating the names of the places conducted by the Income Tax authorities during the period between 1st January, 1988 to 31st March, 1988;

(b) what is the total amount of cash and goods seized during these raids;

(c) what are the particulars of the persons whose premises were raided; and

(d) what legal action has been taken/proposed to be taken against them?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): (a) to (c) The Income Tax department conducted 2122 searches at various places in India during the period between 1st January, 1988 to 31st March, 1988 wherein prima-facie unaccounted assets amounting to approximately Rs. 5656.39 lacs were seized besides incriminating documents indicating tax evasion. The persons searched have, in their statements at the time of searches, admitted concealment of income to the tune of Rs. 8553.70 lacs. In view of the large number of cases involved, it is not practicable to furnish further details as sought.